

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO 376 OF 2018 &
IA NOs. 1814 & 1815 OF 2018

Dated : 29th April, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Laxmi Organic Industries Limited
Versus

: ... Appellant (s)

Maharashtra Electricity Regulatory Commission & Anr.

: ...Respondent (s)

Counsel for the Appellant(s) : Ms. Avika Madhura

Counsel for the Respondent (s) : Ms. Krishna Singh for R-2

ORDER

The learned counsel appearing for the Appellant submitted that she will file the rejoinder during the course of the day after duly serving copy to the other side.

Learned counsel appearing for both the parties submitted that pleadings are complete in the matter.

The submissions of the Learned Counsel appearing for both the parties, as stated above, are placed on record.

Admit.

Post this matter for hearing on **19.07.2019**. The interim order is extended until further orders.

(Ravindra Kumar Verma)
Technical Member
mk/bn

(Justice N.K. Patil)
Judicial Member